

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.1438 of 2021**

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Krishna Prasad Sahoo ..... Petitioner  
Versus  
The State of Jharkhand ..... Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Avishek Pd., Advocate  
For the State : Mr. P. K. Chatterjee, Addl.P.P  
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**Order No.03 Dated- 05.04.2021**

Heard the parties through video conferencing.

Apprehending his arrest in connection with Complaint Case No.10 of 2021 instituted under Section 41, 42 of the Indian Forest Act and Section 55 (2) of Biological Diversity Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner is the owner of a vehicle bearing registration No. OD 14T 2557 was found illegally loaded with 30 bags of Ludam Chal (Bark of *Ludam* Tree) which is a precious forest produce. It is submitted that the allegation against the petitioner is false. It is then submitted that the petitioner has got nothing to do with the seized property. It is lastly submitted that the petitioner is ready and willing to co-operate with the trial of the case and undertakes to deposit Rs.30,000/- with the Deputy Commissioner, West Singhbhum at Chaibasa without prejudice to his defence in this case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Porahat at Chaibasa within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on showing proof of deposit of **Rs.30,000/-(Rupees thirty thousand) with the Deputy Commissioner, West Singhbhum at Chaibasa** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Porahat at Chaibasa in connection with Complaint Case No.10 of

2021 with the condition that he will co-operate with the trial of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Animesh/